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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.530 of 2002
IN
O.A. No.1529 of 2002

New Delhi, this the 5th day of May, 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

1. Technical Executive Officer's Association
Transport Deptt., Delhi,
Through its Secretary,
Anup Singh Dahiya, 301, LIG Flats Hastsal,
Uttam Nagar, New Delhi.
2. M.Kumar
S/o Shri M. Prasad
198, Mohammadpur, Govt. Qtr.,
Delhi. Petitioners
(By Advocate : Shri Ravi Kant for Shri Arun Bhardwaj)

Versus

1. Shri Ashoke Joshi,
Secretary,
Ministry of Surface Transport/Road Transport
and Highways, Union of India,
Parivahan Bhawan, Parliament Street,
New Delhi.
2. Mrs. Sindhu Shri Khullar,
Commissioner of Transport,
Transport Deptt.,
5/9, Under Hill Road, GNCT,
Delhi. Respondents
(By Advocate : Shri Ajesh Luthra for Respondent No.2)

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN :

Learned counsel for respondent no.2 states that respondent no.2 by itself is not competent to dispose the representation but with a positive note, the matter of the petitioners had been examined and it had been recommended to respondent no.1 for taking appropriate decision on 1.5.2003.

2. Keeping in view the above said facts, learned proxy counsel for petitioners, for the time being, does not press the present petition.
3. Allowed as prayed.



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(2)

4. The Contempt Petition No.530 of 2002 is dismissed as withdrawn. The petitioners subsequently, in case need arise, may file a fresh petition, if so advised.

(GOVINDAN S. TAMPI)
MEMBER (A)

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(V.S. AGGARWAL)
CHAIRMAN